

NATIONAL COMPANY LAW TRIBUNAL  
SINGLE BENCH  
CHENNAI

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ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10.30 AM ON 10.12.2018

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

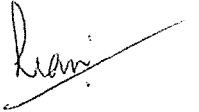
APPLICATION NUMBAER :  
PETITION NUMBER : TCP/105/2016  
NAME OF THE PETITIONER(S) : SAVITHRI VASANTH KUMAR  
NAME OF THE RESPONDENT(S) : ANJU FARMS PVT LTD + 3  
UNDER SECTION : 397/398

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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REPRESENTATION BY WHOM

Ravi Raghavendran  
JM LEAD

Counsel for Petitioner




R. RAGHAVENDRAN

and for 2<sup>nd</sup> & 3<sup>rd</sup> Respondents



**ORDER**

Counsel for the Petitioner is present. Counsel for R2 & R3 is present. Counsel for the Respondents prayed to set aside the ex-parte Order dated 02.11.2018. The other side is not having any objection to the prayer made by the Counsel for the Respondents. Therefore, ex-parte Order dated 02.11.2018 is hereby set aside, with the direction to the Counsel for the Respondents to file reply within two (2) weeks, by circulating copy to the other side, thereafter, within one (1) week the Petitioner shall file Rejoinder, if any. The matter is posted for making final submissions. Put up on **24.01.2019 at 10.30 A.M.**

  
(CH. MOHD SHARIEF TARIQ)  
MEMBER (JUDICIAL)